

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00425/2018

Chandigarh, this the 16th day of April, 2018

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Paras Ram Kakkar S/o Shri Duni Chand Kakkar, age 62+ years, formerly Chief Inspector Tickets (Group-C), Office of Station Superintendent, Northern Railway, Jalandhar, resident of House No.435-C, Karol Bagh, Jalandhar-9, Punjab.

....APPLICANT

(Present: Mr. Subhash Ahuja, Advocate.)

VERSUS

1. Union of India through its Secretary to Government, Ministry of Railway, Rail Bhawan, New Delhi.
2. General Manager, Northern Railway, Headquarters Office, Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway, Ferozepur Division, Ferozepur.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has issued legal notices dated 01.07.2017 and dated 06.11.2017 (Annexure A-23 colly), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration, the main instant Original Application is disposed of with the direction to Divisional Railway Manager, Northern Railway, (respondent no.3) to sympathetically consider and decide the prayer of the applicant contained in the indicated legal notices, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

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**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 16.04.2018.

